

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL)..... Diary No(s).29954/2021

(Arising out of impugned final judgment and order dated 25-11-2021 in ABA No.1926/2021 passed by the High Court Of Judicature At Bombay)

RIPU SUDAN BALKISHAN KUNDRA ALIAS RAJ KUNDRA Petitioner(s)

VERSUS

STATE OF MAHARASHTRA Respondent(s)

(FOR ADMISSION and I.R. and IA No.159178/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.159186/2021-EXEMPTION FROM FILING O.T. and IA No.159176/2021-PERMISSION TO FILE SLP WITHOUT CERTIFIED/PLAIN COPY OF IMPUGNED ORDER)

Date : 15-12-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VINEET SARAN
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. R. Basant, Sr. Adv.
Mr. Shakti Pandey, Adv.
Mr. Prasanna Pratap Patil, Adv.
Mr. Pranav Pratap Patil, Adv.
Mr. Gopal Balwant Sathe, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

IA No.159176/2021 is allowed.

Issue notice, returnable in four weeks.

In the meanwhile, no coercive action shall be taken against the petitioner.

(ARJUN BISHT)
COURT MASTER (SH)

(PRADEEP KUMAR)
BRANCH OFFICER